

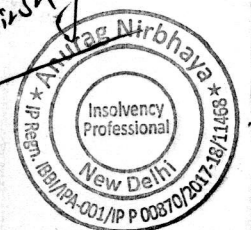
FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SAT INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SAT INDIA LIMITED
2.	Date of incorporation of corporate debtor	28 th November, 1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of companies- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U30007WB1994PLC066120
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address as per the MCA Records: 33A J L Nehru Rd 12 th , Floor No 13, Kolkata, West Bengal, India, 700071
6.	Insolvency commencement date in respect of corporate debtor	5 th January, 2024
7.	Estimated date of closure of insolvency resolution process	3 rd July, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Anurag Nirbhaya Reg No.: IBBI/IPA-001/IP-P00870/2017-2018/11468
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092 Email Id: anurag@canirbhaya.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 204, Sagar Plaza, Plot No. 19, District Centre, Laxmi Nagar, New Delhi, National Capital Territory of Delhi, 110092 Email Id: cirp.satindia@gmail.com
11.	Last date for submission of claims	19 th January, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link https://ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 b. NA

Anurag Nirbhaya



Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the **M/S SAT INDIA LIMITED** on 05.01.2024.

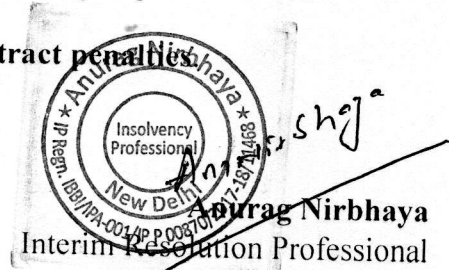
The creditors of **M/S SAT INDIA LIMITED**, are hereby called upon to submit their claims with proof on or before 19th January, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07.01.2024
Place: New Delhi



Anurag Nirbhaya
Interim Resolution Professional

In the matter of **SAT INDIA LIMITED**

Regn. No.: IBBI/IPA-001/IP-P00870/2017- 2018/11468

Regd. Address:-204, Sagar Plaza, Plot No. 19,

District Centre, Laxmi Nagar Delhi-110092

Email Id: anurag@canirbhaya.com, cirp.satindia@gmail.com